

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. T R S TECHNOLOGY PRIVATE LIMITED

1.	Name Of Corporate Debtor	T R S Technology Private Limited
2.	Date Of Incorporation Of Corporate Debtor	1 st April-2003
3.	Authority Under Which Corporate Debtor is Incorporated / Registered	Registrar Of Companies, NCT of Delhi & Haryana
4.	Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor	U74899DL2003PTC119643
5.	Address Of The Registered Office and Principal Office (If Any) Of Corporate Debtor	Registered Office Property No. 2289, Plot No-141/9, Ground floor Street No-61, Block B, Sant Nagar Village, Burari, New Delhi Central Delhi DL 110084 IN
6.	Insolvency Commencement date in respect of Corporate Debtor	16 th December-2022 (Order passed by NCLT New Delhi Bench II on 16 th Dec'2022 received on 22 nd Dec'2022 through email at 5.38pm)
7.	Estimated date of closure of insolvency resolution process	14 th June'2023 (180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjay Agrawal IBBI/IPA-001/IP-P00494/2017-2018/10882
9.	Address and Email of Interim Resolution Professional as registered with the Board.	Sanjay Monika & Associates, Plot No 39, Pocket -1, Jasola, New Delhi-110025 E-Mail: ska9001@gmail.com Mobile No. 9810376790, 9811076790. Tel: 011-79614315
10.	Address and Email to be used for correspondence with the Interim Resolution Professional.	Sanjay Monika & Associates, A-102, Dronagiri Apartments, Sector-11, Vasundhra, Ghaziabad (UP) -201012 E-Mail: ip.trstechnology@gmail.com Mobile No. 9810376790, 9811076790 Tel: 0120-3558259
11.	Last Date For Submission Of Claims	5 th January'2023 (Order passed by NCLT New Delhi Bench II on 16 th Dec'2022 received on 22 nd December'2022 through email at 5.38 pm, hence 14 days calculated from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench has ordered the commencement of corporate insolvency resolution process of the **M/s. T R S Technology Private Limited** on **16th December' 2022**.

The Creditors of '**M/s. T R S Technology Private Limited**', are hereby called upon to submit their claims with proof on or before **5th January'2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Sanjay Agrawal, Interim Resolution Professional
Reg.No.:IBBI/IPA-001/IP-P00494/2017-2018/10882
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Date: 24-12-2022
Place: New Delhi